

<i>Period</i>	<i>Towt</i>	<i>Seater</i>	<i>Hawker</i>	<i>Drivers</i>
1	2	3	4	5
1.1.90 to 15.8.90	399	131	273	97

(c) Special drives are launched by police from time to time.

Demand for Separate District of Islampur Sub-Division

4933. SHRI INDER JIT: Will the Minister of HOME AFFAIRS be pleased to refer to the Bihar and West Bengal (Transfer of Territories) Act, 1956 and state:

(a) whether the portion of Kishanganj Sub-Division transferred from Bihar to West Bengal was ever made part of Darjeeling District as provided for in clause 3(3) of the above Act.

(b) if so, when it was transferred to the West Dinajpur District of West Bengal and the circumstances leading thereto;

(c) whether the local people of this area (now known as Islampur Sub-Division) have been demand that it be made a separate District; and

(d) if so, the reaction of Union Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY): (a) According to Section 3(3) of the Bihar and West Bengal (Transfer of Territories) Act, 1956, the portion of Kishanganj Sub-Division of Purnea District of Bihar, as described in Section 3(1) (a) of that Act formed part of Darjeeling District of West Bengal as from the appointed day, viz. 1st November, 1956.

(b) to (d). Reorganisation of districts and formation of new districts in a State are within the power of the State Government. In this connection, attention is invited to section 3(4) of the said Act.

[English]

Linguistic and Cultural Identity of Inhabitants of Kishanganj Sub Division in West Bengal

4934. SHRI INDER JIT: Will the Minister of HOME AFFAIRS be pleased to refer to the recommendations made in para 653 of States Reorganisation Commission Report (1955) and the Report of the Joint Committee on the Bihar and West Bengal (transfer of Territories) Bill, 1956 and state:

(a) whether the present West Bengal government has faithfully implemented in letter and spirit the solemn assurances given by the then Chief Minister of the State in 1956 for the maintenance of the linguistic and cultural identity of the inhabitants of the area of the Kishanganj Sub-division transferred from Bihar to West Bengal and for avoidance of resettlement of any displaced persons there;

(b) whether the people of the area transferred to West Bengal are restive over the non-fulfilment of the solemn assurances and have sought the intervention of the Union Government through their chosen representatives to seek justice and fair play; and

(c) the steps proposed to be taken by